

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 211
122/241-242/ND/2020

IN THE MATTER OF:

Smt. Asha Bali

...PETITIONER

Vs.

M/s. Bali and Co. Pvt. Ltd.

...RESPONDENT

Section

Under Section 241-242

**Order delivered on 09.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

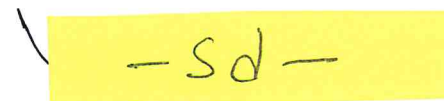
**:Ms. Usha Mann, Ms. Vijayata M
Bhalla Advocates and Mr.
Virendra Singh Advocate.**

For the Respondent

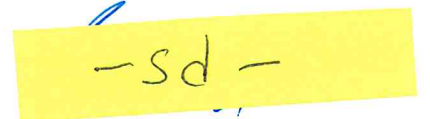
**:Mr. Sharad Rajwanshi, Ms. Tripta
Wadhwa, Advocates for
Respondents No. 1, 2 and 3.**

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner as well as Learned Counsel for the Respondents. The Learned Counsel for the Petitioner is directed to take steps to get Section 65B of Indian Evidence Act affidavits in respect of e-services to complete the service in all respects within ten days and also verify and serve notices to all concerned. Matter is adjourned to 07.01.2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)